IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 03
(IB)-415(PB)/2019

IN THE MATTER OF:

Unimax International .... Applicant/Petitioner

v.

M/s. Soho Infrastructure Pvt. Ltd. .... Respondent

Order Under Section 9 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 11.03.2020

Coram:
SH. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP Ms. Srishti Badhwar, Adv.
For the Respondent Mr. Mrinal Harsh Vardhan, Adv.

ORDER

IA-1644(PB)/2020

Report filed by the Resolution Professional is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the bench at the time of final disposal.

IA-1644(PB)/2020 stands disposed of.

-Sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

-Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

11.03.2020
Ritu Sharma